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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

ORIGINAL APPLICATION NO:164 OF 1994

Date of decision: April 4, 1994

Premananda Baral

...

Applicant

Versus

Union of India & Others

...

Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not? *to*
2. Whether it be circulated to all the Benches of the *to* Central Administrative Tribunals or not?

1.5.94
(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)
04 APR 94

1.5.94
(K. P. ACHARYA)
VICE CHAIRMAN

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b
CENTRAL ADMINISTRATIVE TRIBUNAL
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Premananda Baral	..	Applicant
	Versus	
Union of India & Others	..	Respondents
For the Applicant	... M/s B.M.Patnaik, K.C.Mishra, S.C.Udgata, N.N.Satpathy, R.K.Dash, S.K.Panda, Advocates.	
For the Respondents	... Mr. D.N. Mishra, Standing Counsel (Railways).	

CORAM:

THE HONOURABLE MR. K.P. ACHARYA, VICE CHAIRMAN
AND
THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

JUDGMENT

K.P.ACHARYA, V.C.

In this application under section 19 of the Administrative Tribunals Act, 1985, the Petitioner prays to give a direction to the Opposite Parties to allow the Petitioner to appear before the interview Board.

2. We have heard Mr. Satpathy learned counsel for the Petitioner and Mr. D.N. Mishra learned Standing Counsel (Rly.). Mr. Satpathy informed us that the petitioner has been called ⁱⁿ _{to} the interview. Therefore, the application is disposed of as infructuous. No costs.

3. Mr. Satpathy learned counsel appearing for the Petitioner submitted that leave be granted to the petitioner to file another application if any cause of action arises in his favour. No leave is required.

H. Rajendra Prasad
MEMBER (ADMINISTRATIVE)

04 APR 94

K.P. Acharya
4.5.94
VICE-CHAIRMAN

Central Admn. Tribunal,
Cuttack Bench/K.Mohanty/4.5.94.